

**Central Administrative Tribunal
Madras Bench**

OA 310/01641/2019

Dated Tuesday the 10th day of December Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

K. Murugesan,
Age- 54 years,
Son of Kumaravel,
44/1, Iyappan Nagar, Iyer Banglow,
Madurai – 625 014. ... Applicant

By Advocate M/s V.L.Akshai Sajin Kumar

Vs

1. Union of India, rep by
The Assistant Director General,
SEA Branch, Corporate Office,
Bharat Sanchar Nigam Limited,
7th Floor, Bharat Sanchar Bhawan,
H.C. Mathur Lane, Janpath,
New Delhi – 110 001.

2. The Chief General Manager,
Bharat Sanchar Nigam Limited,
Tamil Nadu Circle,
New Administrative Building,
No. 16, Greams Road,
Chennai – 600 006.

3. The Principal General Manager (Finance),
Office of the Chief General Manager,
Bharat Sanchar Nigam Limited,
Tamil Nadu Circle,
New Administrative Building,
No.16, Greams Road,
Chennai – 600 006. ... Respondents

By Advocate Mr. S. Udayakumar

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records related to the show cause notice issued by the 3rd respondent dated 01.10.2019 in No.TSA(F)/12-87/2019-2020 and quash the same and pass any order as this Tribunal may deem fit and proper”

2. When the matter came up for consideration, learned counsel for the applicant would submit that he was not given any notice prior to taking any decision in this matter and he is aggrieved by the action taken by the respondents.

The appeal submitted by the applicant produced as Annexure A13 dt. 22.11.2019 is still pending before the second respondent and no decision is taken so far. Learned counsel for the applicant submits that he will be satisfied if his appeal is considered and disposed of in the light of the G.O. (Ms). No. 107 dt. 18.08.2009 and he is also given an opportunity to represent the facts before the Appellate Authority.

3. Mr. S. Udayakumar takes notice for the respondents.

4. In view of the limited relief sought and without going into the substantive merits of the case the second respondent is directed to consider the appeal produced as Annexure A13 dt. 22.11.2019 pending before him in the light of the G.O. (Ms) No. 107 dt. 18.08.2009 after giving an opportunity to the applicant to represent the facts of his case and pass a speaking order within a period of one

month from the date of receipt of copy of this order. The respondents are directed to maintain status quo in respect of the applicant is concerned till such time.

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

10.12.2019

(P. Madhavan)
Member (J)